

**GOVERNMENT OF INDIA
STATISTICS AND PROGRAMME IMPLEMENTATION
LOK SABHA**

UNSTARRED QUESTION NO:4278
ANSWERED ON:16.12.2009
ROLE OF DISTRICT COLLECTORS
Kumar Shri Kaushalendra

Will the Minister of STATISTICS AND PROGRAMME IMPLEMENTATION be pleased to state:

- (a) the role of District Collectors in the execution of works under MPLAD Scheme;
- (b) whether the District Collector inspect, inaugurate and monitor the work sanctioned under the above schemes;
- (c) if so, the details thereof; and
- (d) the action taken/proposed to be taken against defaulters who failed to execute the work after being sanctioned from the MPLAD Schemes?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE),MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION(SHRI SRIPRAKASH JAISWAL)

(a)to(c) The District Collector(DC) is the district authority under the Guidelines on MPLADS.DC is required to follow the established work scrutiny, technical work estimation, tendering as per the administrative procedure of State/UT Government. DC is also responsible to identify the Implementing Agency capable of executing the eligible work qualitatively, timely and satisfactorily.

The District Authority is responsible for overall coordination and supervision of the works under the Scheme at District level and is required to inspect at least 10% of the works under implementation every year.Apart from the monitoring at the level of DC, all MPLAD works are inspected and monitored by the Implementing Agency.

(d) Some instances have come to the notice of the Ministry where executing agencies failed to execute the work as per the sanction order of the District Authority.In such cases,the Ministry directs the District Authority to take appropriate action against the executing agency.